

RC No : DAI-2016-A-0017
U/S : 120B r/w 420, 467, 468 & 471 IPC and
7,12,13 (2) r/w 13(1)(d) of P.C. Act, 1988
Branch: CBI/ACB/New Delhi
CBI Vs A.R.K Prasad &Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Reuse Avenue Court Complex,
Been Dayal Upadhyay Marg, New Delhi

21.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

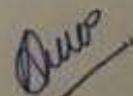
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.

Ld. PP for CBI submits that sanction to prosecute Parimal Kumar Singh has been declined. Ld. PP further submits that sanction to prosecute accused ARK Prasad is still under consideration. Ld.PP also submits that the file is with DOPT which may take some time to decide the issue regarding sanction to prosecute accused ARK Prasad.

Under the facts and circumstances, the matter is adjourned to

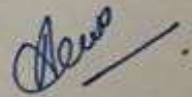
25.08.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/21.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

